

**DISTRICT COURT, KOZHIKODE**

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**OFFICIAL MEMORANDUM****No. B2- 487 / 2020(b)****Date: 22.01.2021.**

Sub:- Estt. District Court, Kozhikode – Booking of Minus Receipts under the head of Account "0030-01-101- Reconciliation of records- Present stage called for - Reg.

- Read: 1. Letter No. TR/10674/2019 FI dated: 26.10.2019 of Treasury Director.  
 2. High Court O.M. No. FW-4/89753/2019(1) dated: 10.01.2020  
 3. High Court O.M. No. FW-4/89753/2019 dated: 13.01.2021.

As per O.M. cited above, all the Drawing and Disbursing officers in this District were directed to verify the head of account under which the court fee was refunded for the last three years in the respective treasuries and to furnish a report to the District Court. The following courts have reported that they had issued refund of court fee under wrong head of account and also reported that urgent steps have been taken to correct the same.

In this circumstances, the following Judicial Officers are directed to furnish a statement showing the details of such refunds and present stage of the correction for the last three years in the prescribed proforma on or before 04.02.2021.

Sd/-

**DISTRICT JDUGE**

To:

1. The Family Court, Kozhikode / Vadakara.
2. The Motor Accident Claims Tribunal, Kozhikode / Vadakara.
3. The Principal Sub Court, Kozhikode.
4. The Sub Court, Vatakara / Koyilandy.
5. The Principal Munsiff Court-I / II, Kozhikode.
6. The Munsiff Court, Koyilandy / Vatakara / Nadapuram.
8. The Munsiff-Magistrate Court, Payyoli.

Copy to:

The D2- Section, District Court, Kozhikode.

//True Copy/Forwarded/By Order//

**SHERISTADAR**

**PROFORMA**

**Name of Court:**

Sl No	Case No	Head of Account in which Refund issued	Amount	Date of encashment	Present stage of the correction process	Remarks

Place :

Date :

Presiding Officer